

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 9197 /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,
Smti Roushan Ara Rahman
Principal Judge
Family Court- II
Kamrup (M), Guwahati

Dated Guwahati, the 26th October, 2022

Sub:- **Permission to avail LTC.**

Ref : letter No. FCKS/12/PJ/294/2022 dated 19.10.2022

Madam,

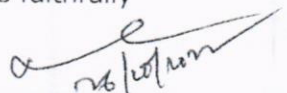
With reference to the above, I am directed to inform you that, your following prayers have been allowed :

1. permission to avail LTC for the block period 2018-2021 (by way of carry forward) for your journey to Pondicherry via Chennai w.e.f. 23.10.2022 to 30.10.2022 along with your daughter, by the shortest possible route, as per existing rules,
2. 3 (three) days Casual Leave on 26.10.2022, 28.10.2022 and 29.10.2022 along with station leave permission w.e.f. the morning of 23.10.2022 till the evening of 30.10.2022.

During your absence the Principal Judge, Family Court-I, Kamrup (M), Guwahati and in his absence the Principal Judge, Family Court-III, Kamrup (M), Guwahati will remain incharge of your Court and Office.

Thanking you.

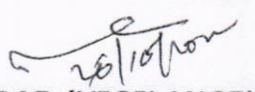
Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 9197 - 9199 /A, dated 26/10/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Beltola, Maidamgaon Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)